

probe into S.C. Bose's death\*;

(b) if so, the facts of the matter as gathered by the Government;

(c) whether the Government propose to conduct a fresh inquiry into it in the light of the revelations made by the German Journalist; and

(d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):

(a) Yes, Sir.

(b) Government of India has no information in this regard.

(c) and (d). Does not arise.

**E-10-B Electronic Telephone Exchange at Muvattupuzha in Ernakulam District**

226. SHRI P.C. THOMAS: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any plan to set up an E-10-B electronic exchange at Muvattupuzha in Ernakulam district in Kerala;

(b) if so, the number of lines that are likely to be given from this exchange; and

(c) whether remote line unit facility will be there for this exchange?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) At present there is no plan to set up an E-10-B electronic exchange at Muvattupuzha in Ernakulam district in Kerala.

(b) Does not arise.

(c) Does not arise.

[*Translation*]

**Thokar Dam Project .**

227. SHRI RAMESHWAR PRASAD: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any allocation has been made by the Union Government for the Thokar Dam Project of Bihar;

(b) if so, the details thereof and the amount spent on the project therefrom; and

(c) the present stage of the project and the time by which it is likely to be completed?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) to (c). There is no such major or medium project under execution or proposed by the State Government in the Eighth Plan.

**Complaints Received by Vigilance Department of Mahanagar Telephone Nigam Limited, New Delhi**

228. SHRI GOVINDA CHANDRAMUNDA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of complaints received by Vigilance Department and Regional Manager Eastern Region (Daryaganj), New Delhi of Delhi Mahanagar Telephone Nigam Limited during last two years; and

(b) the details in regard to each complaint and the action taken or proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) A total of 2384 complaints

were received in Vigilance Cell of MTNL New Delhi for all areas of Delhi including Eastern Region since 1.1.89. Of these, 930 complaints contained vigilance angle and were investigated while the rest 1454 were transferred to respective units for their direct disposal.

(b) The nature of the complaints is broadly classified as under:—

- (a) Excess billing complaints.
- (b) Telephone faults.
- (c) Diversion of Telephone Lines.
- (d) Demand of bribe/money.
- (e) False claims of TA Bills/Leave Trave concession.
- (f) Submission of bogus certificates for recruitment.
- (g) Commercial cases like bogus affidavit, bogus pay certificates, bogus SSI certificates etc.
- (h) Misuse of telephone.
- (i) Theft and Pilferage of stores.
- (j) Tenders and contracts.
- (k) Delayed installation of telephone.
- (l) Disproportionate assets.

Total of 930 complaints were investigated during the last two years of which 383 investigations revealed irregularities. Action against 120 officials has been recommended.

### **Sanctioning of Telephone Connections on Priority Basis**

229. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any quota for sanctioning new telephone connections on priority basis on the recommendations of Members of Parliament; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) and (b). No, Sir. However, recommendations received from Members of Parliament for provision of telephone connections on priority basis are given due consideration.

### **Amount Released to States Out of Central Road Fund**

230. SHRI J. CHOKKA RAO: Will the Minister of SURFACE TRANSPORT be pleased to state the amount released by Union Government and spent by each state out of the Central Road Fund during Seventh Five Year Plan?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): The expenditure under this scheme is initially incurred by the State Governments from their own resources and is released at the close of the financial year subject to availability of funds. A statement indicating the funds released to various State Governments and Union Territory Administration during Seventh Plan period is attached.